

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI
Company Appeal (AT) (Insolvency) No. 276 of 2020

IN THE MATTER OF:

Sanjay Lamba

...Appellant

Versus

Union Bank of India & Anr.

...Respondents

Present:

For Appellant :

**Mr. Krishnendu Datta, Senior Advocate with
Mr. Kumar Anurag Singh, Mr. Rakesh Kr. Ojha, Mr.
Sanjeev Saraswat, Mr. Ishaan Mukherjee, Ms.
Sowmya Saikumar and Mr. Anskhush
Chattopadhyay, Advocates**

For Respondents :

**Ms. Somyashree, Mr. Vivek Kohli and Ms. Ridhima
Sethi, Advocates for R-1
Mr. Bilal Ali, Mr. Aman Anand and Mr. Sandeep
Buraria, Advocate for IRP (R-2)
Mr. Pawan Trivedi, IRP**

ORDER
(Through Virtual Mode)

14.09.2020 Mr. Vivek Kohli, learned counsel representing Respondent No. 1 seeks time to file written submissions together with Reserve Bank of India's circular. The same is permitted to be filed within a week with advance copy to the other side. Learned counsel for the parties shall be at liberty to file relevant judgments also before the next date of hearing.

List the appeal 'for hearing' on **28th September, 2020** at 2.00 P.M.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Jarat Kumar Jain]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

/ns/gc/